

SPECIAL BENCH (FOR BENCH-I)

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

104  
CP(IB)No.1679/KB/2018  
CA(IB)No.1500/KB/2019

Present: 1. Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> November 2019, 10:30 A.M

Name of the Company	Shri Avishek Paul Cowdhury & Ors. Vs. Vasundhara Nirman Unnayan Pvt. Ltd.		
Under Section	7 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Aditya Kumar Tripathi  
(Interim Resolution Professional)

Aditya Kumar  
14/11/19

1. CS Anurag Jain

Corporate Debtor

**ORDER**

Ld. Resolution Professional appears. Ld. Counsel the Corporate Debtor appears.

**CA(IB) No. 1500/KB/2019** is filed by the Resolution Professional u/s. 11 of the NCLT Rules, for recording settlement between the Financial Creditor and the Corporate Debtor enabling the Operational Creditor to withdraw the matter.

Being satisfied that the matter was settled out of the Tribunal and the same was reduced in writing by entering into an agreement between the parties, no purpose would be served in continuing the proceedings. Accordingly, the application is allowed. C.P. (IB) No. 1679/KB/2018 is disposed of as the matter was settled out of the Tribunal. C.A(IB) No. 1500/KB/2019 is also disposed of accordingly.

File is consigned to record.

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(Jinan K.R.)  
Member (J)